

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 452/MP/2019**

- Subject : Petition seeking approval for revision of Lignite Transfer Price of NLCIL Mines for the period 1.4.2014 to 31.3.2019 on account of truing up on additional capitalization for 2014-19, O&M expenses, Overburden Removal and consequent depreciation and Return on Equity as per Ministry of Coal guidelines dated 2.1.2015 on fixation of Transfer Price of Lignite.
- Petitioner : NLC India Limited
- Respondents : TANGEDCO & 14 ors
- Date of Hearing : **18.8.2021**
- Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Parties Present : Shri M.G. Ramachandran, Senior Advocate, NLCIL  
Ms. Anushree Bardhan, Advocate, NLCIL  
Ms. Srishti Khindaria, Advocate, NLCIL  
Shri Ravi Nair, Advocate, NLCIL  
Shri Nambirajan, NLCIL  
Shri A.K. Sahni, NLCIL  
Shri Srinivasan, NLCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO  
Ms. R. Ramalakshmi, TANGEDCO  
Ms. R. Alamelu, TANGEDCO  
Ms. B. Rajeshwari, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner, NLCIL circulated note of arguments and made detailed oral submissions in the matter.
3. The learned counsel for the Respondent, TANGEDCO referred to the note of arguments/ reply and made detailed oral submissions. The learned Senior counsel for the Petitioner sought permission of the Commission to file response to the note of arguments of TANGEDCO.
4. The Commission after hearing the parties directed the Respondent TANGEDCO to upload the note of arguments immediately, after serving copy to the Petitioner and granted liberty to the Petitioner to file its response.



5. The Commission observed that the submissions of Respondent TANGEDCO indicate that only the ranking of the Petitioner in the merit order changes and does not show that the Petitioner comes into the merit order, which it would not have otherwise, on account of change in the Lignite Transfer Price conveyed earlier (used for merit order despatch) *vis-a-vis* claimed in the present truing-up petition. The Commission, therefore, directed the Petitioner and Respondent, TANGEDCO to file the actual impact on dispatch of energy from the generating stations of the Petitioner on account of change in the merit order position and despatch, due to change in such Lignite Transfer Price.

6. The response of the Petitioner (as in paragraph 4 above) and the additional information by the parties (as in paragraph 5 above) shall be filed on or before **2.9.2021**.

7. Subject to the above, order in the Petition was reserved.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

